



2026:AHC:37728

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**WRIT - C No. - 3133 of 2026**

Ramyagya

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|----------------------------|
| Counsel for Petitioner(s) | : | Prince Kumar               |
| Counsel for Respondent(s) | : | C.S.C., Pankaj Kumar Gupta |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The proceedings initiated by the petitioner under Section 144 of U.P. Revenue Code, 2006 being Case No.2198 of 2022 was dismissed for want of prosecution by respondent No.3/Sub Divisional Officer, Tehsil Rudhauri, District Basti vide order dated 13.03.2024. Aggrieved with the aforesaid order, the petitioner has preferred the First Appeal as provided under Section 207 of U.P. Revenue Code, 2006 before the Additional Commissioner (Administration) Basti Division Basti which was also rejected by him vide order dated 08.12.2025. Hence the present petition.
2. Today when the matter is taken up, a preliminary objection has been raised by Sri Pankaj Kumar Gupta, learned counsel for the Gaon Sabha that against the aforesaid order, statutory alternative remedy is available to the petitioner to file Second Appeal as provided under Section 208 of U.P. Revenue Code, 2006. He also placed reliance upon Schedule Third of the U.P. Revenue Code, 2006 according to which against the order of Commissioner in the First Appeal, Second Appeal would lie before the Board of Revenue.
3. In this view of the matter, the present petition is dismissed on the ground of availability of alternative remedy.
4. Office is directed to return the certified copy of the orders impugned to the petitioner after retaining photo copy of the same in the record.

**(Prakash Padia,J.)**

**February 19, 2026**  
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